

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI SHRIPAD YESSO NAIK) : (a) and (b) The main objective of Ministry of Tourism (MOT) is to position tourism as a major engine of economic growth and to harness its direct and multiplier effects for employment generation and poverty eradication in a sustainable manner by the active participation of all segments of the society. The role of the Government in tourism development has been redefined from that of a regulator to that of a catalyst. Some of the important bottle necks/gaps that affect development of tourism in terms of international tourist arrivals have been identified, such as the Visa regime, seamless travels for the tourist vehicles, safety and security, better and cleaner infrastructure, affordable accommodation and improved connectivity.

To overcome bottlenecks/gaps to increase the international tourist arrivals MOT is pursuing for electronic visa with the concerned authority. MOT is also sensitizing and involving the States/UTs for improved security, sanitation, taxation and infrastructure development.

Further, to boost tourism in the country, the Ministry of Tourism, as part of its on-going activities, annually releases print, electronic, online and outdoor media campaigns in the international and domestic markets, under the Incredible India brand-line, to promote various tourism destinations and products of the country and to increase foreign tourist arrivals to the country. In addition, a series of promotional activities are undertaken in important and potential tourist generating markets overseas through India tourism Offices abroad with objective of showcasing India's tourism potential and increasing tourist arrivals to the country. These promotional activities include participation in travel fairs and exhibitions; organising road shows, Know India seminars & workshops; organizing and supporting Indian food and cultural festivals; publication of brochures; offering joint advertising and brochure support and inviting media personalities, tour operators and opinion makers to visit the country under the Hospitality Programme of the Ministry.

12.00 Noon

PAPERS LAID ON THE TABLE

SHRI V. HANUMANTHA RAO (Telangana): Sir, we want to raise
...*Interruptions...*

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table. ...*Interruptions...*
Shrimati Nirmala Sitharaman. ...*Interruptions...*

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, I should be given a chance.
...*Interruptions...*

MR. DEPUTY CHAIRMAN: I will hear you. ...*Interruptions...* Go to you seat. ...*Interruptions...* I will give you a chance. ...*Interruptions...* Do not speak from the passage. Go to your seat. ...*Interruptions...* I will listen to you. Go to your seat. ...*Interruptions...* No, no, let me finish with this.

- I. Economic Survey and Statistical Appendix, 2013-14.
- II. MOU (2014-15) between Government of India and ITPO.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN) : Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers:—
 - (i) Economic Survey, 2013-14.
 - (ii) Statistical Appendix to Economic Survey, 2013-14.

[Placed in Library. See No. L.T. 31/16/14]

- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and India Trade Promotion Organization (ITPO), for the year 2014-15.

[Placed In Library. See No. L.T. 48/16/14]

- I. Notification of the Ministry of Home Affairs.**
- II. Report (2010-11) of the National Human Rights Commission, New Delhi and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 231 (E), dated the 29th March, 2014, amending the Thrid Schedule of the Unlawful Activities (Prevention) Act, 1967, to substitute certain entries therein, under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967.

[Placed in Library. See No. L.T. 22/16/14]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:—